MESSAGES FROM THE LOK SABHA

Announcement re

I. THE DEPOSIT INSURANCE CORPORATION (AMENDMENT) BILL, 1968.

II. THE MADRAS STATE (ALTERATION OF NAME) BILL, 1968.

SECRETARY: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary of the Lok Sabha:—

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"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Deposit Insurance Corporation (Amendment) Bill, 1968, as passed by Lok Sabha at its sitting held on the 21st November, 1968."

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"In accordance with the provisions of JRule 96 of the Rules of Procedure and •Conduct of Business in Lok Sabha, I am directed to enclos e herewith the Madras :State (Alteration of Name) Bill, 1968,

as passed by Lok Sabha at its sitting held on the 22nd November, 1968."

Sir, I lay a copy of each of the Bills on the Table.

MR. CHAIRMAN: The House stand* adjourned till 2 P.M.

The House then adjourned for lunch at one of the clock.

The House reassembled after lunch at two of the clock. The Deputy Chairman in the Chair.

ANNOUNCEMENT RE ALLOTMENT OF THE TIME FOR GOVERNMENT AND OTHER BUSINESS

THE DEPUTY CHAIRMAN: I have to inform Members that the Business Advisory Committee at its meeting held today has recommended allocation of time for Government and other business for the week commencing from Monday, the 25th November, 1968 as follows:—

	Business	Time allotted
1.	Further consideration of the motion for appointment of Members of Rajya Sabha on the Joint Committee on the Welfare of Scheduled Castes and Scheduled Tribes.	2 hours (in addi- tion to the time already taken).
2.	Consideration and passing of	
	(i) The Telegraph Wires (Unlawful Possession) Amendment Bill, 1968	l hour
	(ii) The Industrial Disputes (Amendment) Bill, 1967	1 hr. 30 mts.
3.	Discussion on the Reports of the University Grants Commission for the year 1965-66 and 1966-67 on a motion to be moved by the Minister of Education	<i>/</i>
4	Consideration and passing of the Banking Laws (Amendment)	3 hours
Τ.	Bill, 1968, as passed by the Lok Sabha and as reported by the	
	Select Committee	5 hours
5.	Reference of the Contempt of Courts Bill, 1968, to a Joint Committee	2 hrs. 30 mts.
6.	Discussion on the Motion regarding the situation arising out of the drought conditions prevailing in parts of the country, to be moved by the Minister of Food, Agriculture, Community Deve- lopmen, and Co-operation	2 hrs. 30 mrs.
7.	The Deposits Insurance Corporation (Amendment) Bill, 1968, as passed by the Lok Sabha	1 hour
8.	The Madras State (Alteration of Name) Bill, 1968, as passed by the Lok Sabha	1 hour
Private Members' Bills		
1.	The Constitution (Amendment) Bill, 1964 (to amend article 291) By Shri Bhupesh Gupta	l day (in (addition to the time al- ready taken)
2.	The Constitution (Amendment) Bill, 1964 (to amend article 143) By Shri Bhupesh Gupta	1 day
3.	The Constitution (Amendment) Bill, 1964, to amend articles 352 and 359 and insertion of new article (360A) By Shri Bhupesh Gupta	1 day
-4.	The Sterilisation of the Unfit Bill, 1964 By Shrimati Shakuntala	,
	Paranjpye	1 day

[Deputy Chairman]

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The Committee has also recommended that the lunch recess hereafter should be from i P.M. to 2 P.M. every day.

SHRI B. K. P. SINHA (Bihar): Madam are the Constitution (Amendment) Bills Government or private?

THE DEPUTY CHAIRMAN: They are private.

SHRI B. K. P. SINHA: One day for each of the three Bills is rather unusual.

THE DEPUTY CHAIRMAN: That is the Committee's decision.

STATEMENT BY DEPUTY PRIME MINISTER RE RECENT DEVE-LOPMENTS IN THE INTERNATIONAL MONETARY SITUATION

THE MINISTER OF FINANCE (SHRI MORARJI R. DESAI): Madam, I beg to lay on the Table a statement regarding recent developments in the international monetary situation.

SHRI A. G. KULKARNI (Maharashtra): Madarn, I want to know whether there will be any discussion on the statement laid on the Table by the Deputy Prime Minister.

THE DEPUTY CHAIRMAN: We will see to that later; he has laid the statement today.

MOTIONS THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES—contd.

श्री राजनारायण (उत्तर प्रदेश): माननीया, मैं इसके पूर्व जब देश के हरिजनों की स्थिति पर बोल रहा था तो थोड़े में मैंने यह व्यक्त किया था कि हमारे देश में हरिजनों की दशा दिन पर दिन दयनीय होती जा रही है यद्यपि गांधी जी ने यहां तक कहा था कि यदि मैं पुनर्जन्म लूं तो चाहता हूं कि एक हरिजन भंगी के घर में लूं। मुझे मालूम नहीं कि पुनर्जन्म होता है या नहीं, यह बड़ा विवाद का प्रश्न है।

एक माननीय सदस्य : होता है।

श्री राजनारायण : होता है यह कुछ लोग मानते हैं और नहीं होता है यह भी कुछ लोग मानते हैं। जहां तक हमारा विषय है उससे इस समय इसका सम्बन्ध नहीं है कि पुनर्जन्म होता है या नहीं, लेकिन मैं इस पर साधिकार चर्चा कर सकता हं।

मेरा निवेदन यह है कि मैं चाहंगा कि जो नेता सदन यहां बैठे हुये हैं और जो कानुम मंत्री या अन्य मंत्रिगण यहां बैठे हुये हैं वे यह पता लायें और आंकडे इस सदन में प्रस्तृत करें कि हरिजनों की स्थिति को सुधारने के लिये सरकार ने क्या किया : कितने हरिजन जो बिना मकान के थे उनके लिये मकान बने; कितने हरिजनों को जिन के पास भूमि नहीं थी भूमि मिली; कितने हरिजनों को कल कारखानों में खपाया गया ; कितने हरिजन खदानों में गये: कितने हरिजन हैं जो बिना रोजगार के थे उनको रोजगार मिला और कितने हरिजन हैं जो बिना नौकरियों के थे उनको नौकरियां मिलीं। माननीया, मैं आप को यहां तक बताऊं कि आज के 21 साल पूर्व हमारे देश में हरिजनों की जो हालत थी उसमें गिरावट आई है। एक माने में बढ़ोतरी है कि हमारे विधान मंडल और पार्लियामेंट में बहुत से हरिजन सदस्य हो गये हैं। यह भी है कि हमारे जगजीवन राम जी सरीखे लोग या उनसे कम व बेश कुछ राज्यों में और केन्द्र में मंत्री हो गये हैं। मगर यह सामान्य हरिजन की स्थिति का द्योतक नहीं है। इसको गांधी जी की उस कृपा का द्योतक कहना चाहिये जिस ने हरिजनों के लिये विधान सभाओं में कुछ प्रतिशत सीट्स को सुरक्षित करा दिया। अगर वे सीट्स सुरक्षित न रही होती तो यह स्थिति भी आज न होती। हमारा यह कथन सत्य है और इसकी पुष्टि में मैं कुछ प्रमाण दे सकता हूं। उत्तर प्रदेश जो इस देश की जनसंख्या में सब से बडा और राजनीति में जीता जागता और स्वतंत्रतः संग्राम में अगुआ प्रांत रहा है, जिस प्रांत से कांग्रेस राज्य के सभी प्रधान मंत्री हुये-मैं प्रदेश ही क्यों कहं, गहर कहं तो ज्यादा अच्छा है और वह है इलाहाबाद, त्रिवणी-उस उत्तर प्रदेश में देखा